

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

19/12/2018

C.P./260/55/2015

K MOHAPATRA

O.A./260/426/2012

-V/S-

FOR HEARING, ON MEMO

M RAY

ITEM NO:34

FOR APPLICANTS(S) Adv. : None

FOR RESPONDENTS(S) Adv.: Mr. S.K. Ojha

Notes of The Registry	Order of The Tribunal
	<p>None appears on behalf of the Petitioner. No one was present on behalf of the Petitioner on 01.02.2018. Therefore we decided to proceed with the matter in the absence of the Counsel for the Petitioner.</p>
	<p>Ld. Counsel for the alleged contemnors submitted that the further show cause reply filed on 17.08.2018. But copy is not available in record. Registry is directed to trace out the same and tag in record.</p>
	<p>It has been informed in this reply that the case has been considered suitably by the Respondents and rejected because the land does not belong to the applicant. In view of this, no contempt is made out. The C.P. is accordingly dropped. Notices discharged.</p>

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

kb